

RAJYA SABHA

Friday, 21st February 1953

The House met at eleven of the clock,
MR. CHAIRMAN in the Chair.

THE PUNISHMENT FOR MOLESTATION OF WOMEN BILL, 1958

SHRIMATI SAVITRY DEVI NIGAM (Uttar Pradesh): Sir, I beg to move for leave to introduce a Bill to provide for punishment of persons guilty of molesting women.

...A. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for punishment of persons guilty of molesting women."

The motion was adopted.

SHRIMATI SAVITRY DEVI NIGAM: Sir, I introduce the Bill.

REQUEST FOR DISCUSSION REGARDING MINE DISASTERS

SHRI BHUPESH GUPTA (West Bengal): Sir, I want to make one submission. Yesterday, the statement had been made about the colliery disaster. I would suggest that the matter, even when the enquiry is pending, should be discussed in this House as to what kind of enquiry is going to be held and the question of immediate compensation and relief is there. All these matters should be discussed in this House. I would, therefore, request you to kindly fix a date next week so that the matter could be taken up in this House, because it is one of the grievous disasters that have taken place in this country, and it requires something more than a mere statement on the part of the Minister to begin with.

MR. CHAIRMAN: Yes, I will convey your request to the Minister.

114R.S.D.—1.

MOTION REGARDING REPORT OF THE COMMISSION OF INQUIRY INTO THE AFFAIRS OF THE LIFE INSURANCE CORPORATION.

THE LEADER OF THE HOUSE
(SHRI GOVIND BALLABH PANT):
Sir, I beg to move the following motion:

"That the Report of the Commission of Inquiry into the affairs of the Life Insurance Corporation of India, laid on the Table of the Rajya Sabha on the 13th February, 1958, be taken into consideration."

Sir, the Chagla Commission of Inquiry Report has already been the subject of discussion in the Lok Sabha. Various aspects of it have received the attention which was due to them. I have the privilege now to invite the attention of the hon. Members of this House to this very important Report which is almost the first of its kind to be discussed in this House. The Life Insurance Corporation is expected to look after the business of insurance, and as an integral part of it, to manage its affairs in a prudent and business like way, especially so far as the investments are concerned. The Ordinance nationalising the Life Insurance Companies in the country was issued in January, 1956. It was followed by the Life Insurance (Temporary) Corporation Act. The present Act governing the administration of Life Insurance companies or Life Insurance business was passed in May, 1956 and it came into force on the 1st of July, 1956. After this Act was passed, various bodies were set up. The Board of Directors, the Executive Committee, the Investment Committee, and also some other bodies of the same character were set up. Some Regulations were also published. This Corporation has been conducting the insurance work in the country since it came into existence. There have been various investments too by the Corporation. In fact, I am told, that the investments made concern about a thousand companies.